(c) whether Government are considering of allowing more companies in the private sector for oil exploration?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and Yes, Sir., In order 'to supplement the Oil exploration activities Of the two national oil Cos. *viz.* ONGC / OIL, Govt, of India had in 1986 invited bids from foreign oil Cos.

As a result of this invitation, Production Sharing Contracts for oil exploration in nine offshore blocks were signed with the foreign oil Cos. as under:—

Name of block Name of company(ies)	
	with whom contract signed
1 KG-OS-I	Chevron International Ltd.
•	& Texaco Exploration India
	Inc.
2 KG-OS-VII.	— do —
3 MN-OS-I	— do-
4 P-OS-II	-do —
5 KG-OS-IV	International Petroleum
	(Bermuda) Ltd.
6 KK-OS-VI	BHP Petroleum (India). Inc.
7 KK-OS-II	Shell India Production
	Development B.V-
8 KK-OS-IV	do
9 KG-OS-V	Amoco India Petroleum Co.

All the Cos. have started oil exploration work in their respective blocks

(c) An exercise has been initiated to, decide if areas can again be offered for exploration by private oil companies.

# Move to debar Parliament from Discussing the Performance of Public Sector Units

to Questions

1964. SHRI P.K. KUNJACHEN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that there is a move to debar Parliament from discussing performance of public sector units and their working; and

(b) if so, what are the details in this regard?

THE MINISTER OF INDUSTRY (SHRI J. VENGALRAO): (a) No, Sir. There is no move to debar Parliament from discussing performance of Public Sector Units and their working.

(b) Does not arise.

## Installation of Water Treatment Plants by DESU

#### 1965. SHRI SHANTI TYAGI: SHRI D. B. CHANDRE GOWDA:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the DESU was- twice ordered by the Chief Metropolitan Magistrate during 1987 and 1988 to instal water treatment plants in the Indraprastha Power Plant Complex to treat the toxic affluents flowing in the Yamuna river in the capital; and

(b) if so, whether these orders have since been carried out and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) and (b) The Central Pollution Control Board (CPCB) filed an application under Section 33 of the Water (Prevention and Control of Pollution) Act, 1974, on 15.4.1987 against DESU in the court of Chief Metropolitan Magistrate, Delhi. Following the reply

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filed by DESU in the Court and consultations between DESU and CPCB, the court passed an order on 9.5.88 that DESU should complete the effluent water treatment facilities at LP. Station by Feburary, 1990.

### Debentures/Bonds for Maharashtra State Electricity Board

1966. SHRI PRAMOD MAHAJAN: Will the Minister of ENERGY be pleased to state:

(a) whether Government of Maharashtra have requested the Central Government fo permit them to float debentures / bonds for the Maharashtra State Electricity Board; and

(b) if so, what action the Central Government have taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) According to the information available with the Ministry of Energy, no such request has been received from the Government of Maharashtra.

(b) In view of (a) above question does not arise.

#### **STD Facility in Maharashtra**

1967. SHRI PRAMOD MAHAJAN: Will the Minister of COMMUNICA TIONS be pleased to state the names of the cities and towns in Maharashtra which are likely to be provided STD facility during the year 1989?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): The names of stations in Maharashtra to be provided with S.T.D, in 1989 are:

Alibagh, Bhiwanidi, Barshi, Debu Road, Ichalkaranji, Kudal, Latur, Nanded and Osmanabad.

#### Drug Testing Laboratories in States

1968. SHRI SHIV PRATAP MISH RA: Will the Minister of INDUSTRY be pleased to state:

(a) what are the names of the States which have set up drug testing laboratories to ensure the manufacture of good quality drugs; and

(b) by when all the states will have such laboratories?

THE MINISTER OF INDUSTRY (SHRI J. VENGALRAO): (a) and (b) The required details, to the extent available, will be collected and laid on the Table of the Rajya Sabha.

#### **Computerised Enquiry Services**

1969. SHRI SANTOSH KUMAR SAHU: Will the Minister of COMMUNI CATIONS be pleased to state:

(a) the names of cities in the country where computerised telephone directory enquiry services are in operation;

(b) by when Bhubaneshwar will also have a computerised telephone directory enquiry service;

(c) whether Government are taking measures for opening of consumer service centers and computerisation of fault control system in Delhi; and

(d) if so, by when other cities are likely to be provided with these facilities?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The names of cities in the country where Computerised Telephone Directory Enquiry Service is in operation is given in- the enclosed statement. (*See* below)

(b) Bhabaneshwar is likely to have computerised telephone directory enquiry service in about two years time.

(c) Yes, Sir.